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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE

....

DATED, 25TH FEBRUARY, 1978

NOTIFICATION
INCOME TAX

NO.2190 (F.NO.404/39/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue No.1933 (F.No.404/39/77-ITCC) dated 16.8.77 the Central Government hereby authorises Shri N.K. Rao being a Gazetted officer of the Central Government, to exercise the powers of a Tax Recovery officer under the said Act.

2. This Notification shall come into force with effect from the date Shri N.K. Rao takes over charge as Tax Recovery Officer.

sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
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Deputy Secretary to the Govt. of India.

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(MISS GITA KRIPALANI)
ASST. DIRECTOR (RS&P).

NKJ